

DIVISION BENCH

ITEM NO.114

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.162/2024 IN CP (IB) No.113/ALD/2017

CORAM:

**1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 30th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PUNJAB NATIONAL BANK V/S PARERHAT GAS INDUSTRIES LTD.
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ankit Saran with
Sh. Sahil Srivastava, Advs.

: For the Applicant in IA No.162/2024

ORDER

IA No.162/2024

- 1.** Ld. Counsel representing the Applicant states that in terms of the notice issued by this Adjudicating Authority, the further steps could not be taken to issue the notice to the non-applicant/Respondent.
- 2.** In view of the above, let the fresh notice be issued to the non-applicant/Respondent within a period of two weeks. Affidavit of service be filed within a period of one week.
- 3.** The matter is adjourned for further hearing on 13th May, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

30th April, 2024

*Avaneesh Kumar Singh
(Stenographer)*